

BUSINESS ADVISORY COMMITTEE

(Eighth Lok Sabha)

(SEVENTY-FIRST REPORT)

(Presented on 3-5-1989)

The Business Advisory Committee held a sitting on Wednesday, the 3rd May, 1989.

2. The Committee recommend the allocation of time to following items of business as shown against each:—

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| (1) Discussion and voting on Demands for Excess Grants (General) for 1986-87. | 1 hour |
| (2) The Constitution (Sixty-third Amendment) Bill, 1989. (Consideration and passing) | 2 hours |
| (3) The Union Duties of Excise (Distribution) Amendment Bill, 1989. (Consideration and passing) | } 2 hours |
| (4) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1989. (Consideration and passing) | |
| (5) The General Insurance Business (Nationalisation) Amendment Bill, 1989. (Consideration and passing) | 2 hours |
| (6) The Constitution (61st Amendment) Bill, 1988, as passed by Rajya Sabha. (Consideration and passing) | 2 hours |

3. The Committee also recommend that discussions under Rule 193 on the following subjects may be held at the time and date mentioned against each: --

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|---|---|
| (i) Statement made by Shri P. Chidambaram on 19-4-1989 regarding liberalisation of orders with a view to improving the representation of Scheduled Castes and Scheduled Tribes communities in the Central Posts/Services. | At 4 P.M. on Thursday, the 4th May, 1989. |
| (ii) Statement made by Prime Minister on 28-4-1989 regarding Jawahar Rozgar Yojana. | At 4 P.M. on Monday, the 8th May, 1989. |

[P.T.O.]

(iii) Atrocities on women.

At 4 P.M. on
Tuesday, the
9th May, 1989.

(iv) Situation arising out of acute shortage of drinking water in various parts of the country.

At 4 P.M. on
Wednesday, the
10th May, 1989.

[Calling Attention on the subject to be
converted into discussion under Rule 193]

NEW DELHI;

May 3, 1989
Vaisakha 13, 1911 (Saka)

BAL RAM JAKHAR,
Chairman,
Business Advisory Committee.